

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/00021/2018  
M.A.Nos.60/560, 735, 751/2018**

**Chandigarh, this the 18<sup>th</sup> day of May, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Government of India Press Worker's Association, Nilokheri, District Karnal through its President, Mr. Ram Pal, S/o Ved Parkash, aged 48 years, R/o G-3, Old Press Colony, Nilokheri, District Karnal, Haryana (Group 'B').

**....APPLICANT**

(Argued by: Shri Maninder Arora , Advocate)

VERSUS

1. Union of India through its Secretary to Government of India, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi.
2. Director of Printing, Directorate of Printing, B-Wind, Nirman Bhawan, New Delhi.
3. Government of India Press, Nilokheri, District Karnal, Haryana.

**....RESPONDENTS**

(By Advocate: Shri Ram Lal Gupta, Advocate.)

**ORDER (Oral)**

**JUSTICE M.S. SULLAR, MEMBER (J)**

At the very outset, learned counsel intends to withdraw the instant Original Application (O.A.) to enable the applicant, to file detailed representation for re-deployment or re-adjustment at nearby places, of all its affected members, working at Govt. of India Press, Nilokheri (Distt. Karnal).

Therefore, the present O.A. is hereby dismissed as withdrawn with aforesaid liberty, as prayed for.

Needless to mention, in case applicant files such representation within a period of one week, from today, then the same will be sympathetically considered and decided by passing a reasoned & speaking order, and in accordance with law, within a period of three weeks thereafter by the Competent-Authority.

Meanwhile, the respondents are directed to maintain status quo with regard to posting of the indicated persons.

All connected MAs also stand disposed of.

Copy **dasti**.

**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated:18.05.2018**

'KR'